

**69CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.61/9035/2020

This the 26th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Surinder Mohan Sarin, Age 56 years, S/o Sh. K.L. Sarin, R/o ouse No.55, Sector No.2 JDA Housing Colony, Roop Nagar, Jammu.

.....**Applicant**

(Advocate:- Mr. Yasir Akhoon for F.A. Natnoo, Sr. Advocate)

Versus

1. State of J&K through Chief Secretary, J&K Government, Civil Sectt. Jammu/Srinagar & Ors.

.....**Respondents**

(Advocate: Mr. Sudesh Magotra, DAG)

**O R D E R
I O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the T.A. has become infructuous as the order by which the applicant was transferred pertains to the year 2010. He further submits that the T.A. may be dismissed as withdrawn with liberty to the applicant to file afresh, if fresh cause of action arises.

2. Accordingly, the T.A. is dismissed as withdrawn with liberty to the applicant to file afresh, if fresh cause of action arises.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil